

[Secretary.]

- (3) The Appropriation (No. 3) Bill, 1967.
- (4) The Appropriation (No. 4) Bill, 1967.
- (5) The Manipur Appropriation Bill, 1967.
- (6) The Haryana Appropriation Bill, 1967.

2. Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 23rd December, 1967:—

- (1) The Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Bill, 1967.
- (2) The Essential Commodities (Second Amendment) Bill, 1967.
- (3) The Unlawful Activities (Prevention) Bill, 1967.
- (4) The Official Languages (Amendment) Bill, 1967.

12.55 hrs.

**RESIGNATION OF MEMBER**  
(Shri B. P. Mandal)

MR. SPEAKER, I have to inform the House that Shri Mindhyeshwari Prasad Mandal, an elected Member of Lok Sabha from Madhipura constituency of Bihar, has resigned his seat in Lok Sabha with effect from . . .

SHRI NATH PAI (Rajapur): You should also advise him to resign from the place which he has fraudulently occupied there . . .

AN HON. MEMBER: With the help of the Congress.

SHRI KANWAR LAL GUPTA (Delhi Sadar): It is a shameful thing. He has violated the Constitution.

MR. SPEAKER: . . . with effect from the 29th January, 1968.

SHRI NATH PAI: I think you agree.

MR. SPEAKER: What have I to do with that? I do not appoint or create Chief Ministers.

12.55½ hrs.

**CENTRAL INDUSTRIAL SECURITY BILL**

(i) Report of Joint Committee

SHRI N. C. CHATTERJEE (Burdwan): I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings.

(ii) Evidence before Joint Committee

SHRI N. C. CHATTERJEE: I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings.

12.56 hrs.

**CONSTITUTION (AMENDMENT) BILL**  
(by Shri Nath Pai)

**Extension of time for presentation of Report of Joint Committee**

SHRI KHADILKAR (Khed): I beg to move:

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be further extended up to the first day of the next session.”

MR. SPEAKER: Motion moved:

“That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be further extended up to the first day of the next session.”

श्री मधु लिखये (मुंगेर) : अध्यक्ष महोदय, मुझे इसक बारे में कुछ कहना है। इस बिल पर इस सदन में काफी चर्चा हुई थी और उसके बाद यह प्रवर समिति के पास भेज दिया गया। समिति की रिपोर्ट अब तक आ जानी चाहिये थी, लेकिन आज ये समय मांग रहे हैं। मैं इसका विरोध नहीं कर रहा हूँ लेकिन खडिलकर जी से या जो भी इस कमेटी के सदस्य हैं, उन से जानना चाहता हूँ कि यह तो एक बिलकुल सीधा-सादा मामला था, इस में क्यों बिलम्ब हो रहा है। अगर वह इसका कारण बतायें तो हमारा सन्तोष हो जायगा। इसलिये जो निश्चित भवधि थी, उस में इस कमेटी की रिपोर्ट क्यों नहीं आ पाई, इतना बता दें तो फिर हम को कोई आपत्ति नहीं है।

**SHRI RANGA (Srikakulam):** In the light of the discussion that took place on that Bill, as you would remember, it is not such a *seedha-sadha* Bill, but it is a very controversial Bill and it raises very important issues.

**MR. SPEAKER:** Anyway, he does not object to grant extension of time.

The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be further extended up to the first day of the next session."

*The motion was adopted.*

12.57½ hrs.

#### STATEMENT RE. MISSING IAF AIRCRAFT

**THE MINISTER OF DEFENCE (SHRI SWARAN SINGH):** Mr. Speaker, Sir, I regret to inform the House that an I.A.F. transport aircraft is missing since 1454 hours on 7th February, 1968 on its way from Leh to Chandigarh and is still untraced. The aircraft was on a normal air maintenance sortie from Chandigarh to Leh.

It took off from Chandigarh at 1356 hours with a complement of six aircrew and 92 passengers. The six aircrew consisted of three Air Force Officers and three Other Ranks. Among the passengers, there were four Service Officers and one Civilian Officer. The remaining passengers were Army personnel or those of the Border Road Development Board. A list containing full details of all persons involved in the incident has already been released to the Press and has also appeared in the newspapers.

When the aircraft had covered approximately three-fourth of the distance to Leh, the Captain was informed by the authorities at Leh airfield that the weather over Leh was not favourable for the aircraft to land. The Captain, therefore, decided to return to Chandigarh. A little later, the Captain informed the Ground Control that he was about 75 miles from Chandigarh. Thereafter there was no contact with the aircraft. The aircraft had approximately 2½ hours of fuel left. When it was overdue to land, necessary search and rescue operations were initiated. An IAF aircraft was immediately deployed for the purpose but it had to return to base due to bad weather. Again, on 8th and 9th February, 1968 IAF aircraft attempted to carry out search but the search could not be carried out due to bad weather. Further aerial search on the 10th proved abortive due to poor visibility and bad weather. On the 11th and the 12th upto 1300 hours, aerial search has continued but unfortunately the missing aircraft has not yet been located. Both the Civil and Army authorities in the area have been alerted. As soon as weather permits, the search operations both by air and ground would be intensified.

The next-of-kin of all those who were on board the missing aircraft have been informed. In accordance with the Air Force Rules, a Court of Inquiry presided over by a senior Air Force Officer has been ordered. The